

ASSAM ACT No.V OF 1963

THE ASSAM SALES TAX (AMENDMENT) ACT, 1963

(Received the assent of the Governor on the 22nd April 1963)

(As passed by the Assembly)

[Published in the *Assam Gazette Extraordinary*, dated the 23rd April, 1963]

An

Act

further to amend the Assam Sales-tax Act, 1947.

Preamble. Whereas it is expedient further to amend the Assam Sales Tax Act, 1947, hereinafter called the principal Act, in the manner hereinafter appearing: Assam Act
XVII of
1947.

It is hereby enacted in the Fourteenth Year of the Republic of India as follows:—

Short title, extent and commencement. 1. (1) This Act may be called the Assam Sales Tax (Amendment) Act, 1963.

(2) It shall have the like extent as the principal Act.

(3) It shall come into force on the first day of April, 1963.

Deletion of Section 13 of Assam Act XVII of 1947. 2. Section 13 of the principal Act shall be deleted.

Amendment of Section 15 of Assam Act XVII of 1947. 3. In section 15 of the principal Act, in sub-section (3), for the figure "6.54" against item 1, the figure "9.09" shall be substituted.

Amendment of Schedules II and III to Assam Act XVII of 1947. 4. In the principal Act—
(a) In Schedule II, for the words "seven naye paise in the rupee" against serial No.1, the words "ten naye paise in the rupee" shall be substituted;

(b) In Schedule III, item Nc.18 shall be deleted.

Price 0.05 nP.

AGP (Leg) 7/63—322—15.6-63.